

**Annual Report and Accounts (1972-73) of the National Mineral Development Corporation Limited and Related Papers**

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) Fifteenth Annual Report and Accounts of the National Mineral Development Corporation Limited, for the year 1972-73, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. IT-6885/74 for (i) and (ii)].

**The Gujarat Sales Tax (Amendment) Rules, 1974**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table, under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, a copy of the Government of Gujarat Notification No. (GHN 230) GSR 1074/(11)-TH, dated the 2nd April, 1974 publishing the Gujarat Sales Tax (Amendment) Rules, 1974 together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notification.

[Placed in Library. See No. LT-6895/74].

**Annual Report and Accounts (1972-73) of the Rehabilitation Industries Corporation Limited and Related Papers**

THE DEPUTY MINISTER IN THE DEPARTMENT OF SUPPLY AND REHABILITATION (SHRI G. VENKAT SWAMY): Sir, I beg to lay on the Table,

under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:

(i) Fourteenth Annual Report and Accounts of the Rehabilitation Industries Corporation Limited, for the year 1972-73, together with the Auditors' Report on the Account and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-6887/74 for (i) for (ii)].

**The Employees' State Insurance (Central) Amendment Rules, 1974**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 306 dated the 7th March, 1974, publishing the Employees' State Insurance (Central) Amendment Rules, 1974, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

[Placed in Library. See No. LT— ].

**Constitution of Joint Management Councils**

SHRI BALGOVIND VERMA: Sir, I also beg to lay on the Table a list (in English and Hindi) of the Industries in respect of which no order was issued for constitution of Joint Management Councils, under sub-section (1) of section 3A of the Industrial Disputes Act, 1947 and sub-section (1) of section 53A of the Bombay Industrial Relations Act, 1946, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat

[Placed in Library. See No. LT-6889/74].